

AWARD

BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI

[Organized by High Court Legal Services Committee under Section 19,
Legal Services Authorities Act, 1987, (Central Act)]

BENCH NO. 02

Case No. W.P.(S). No. 3594/ 2017

1. Petitioner/ Appellant:- Smt. Urcela Jojo

Versus

2. Respondent/O.P.(s):- The State of Jharkhand

Present:-


Name of Hon'ble Judge:- **Hon'ble Mr. Justice Dr. S.N. Pathak**


Name of Advocate Member:- **Ms. Vandana Singh, Advocate**

AWARD

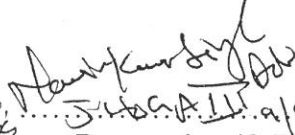
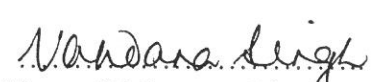
The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/ settled the case/ matter upto the extent of Award, the following award is passed in term of settlement that it has been submitted
by the learned counsel for the state that the bill has been
sent to the Treasury and the same will be deposited in
the account of the petitioner very soon.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.


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Petitioner/ Plaintiff/Appellant

Sd/-
(Dr. S.N. Pathak, J.)
True Copy

Secretary/ Sr. P.A./P.A.
22/09./2017


(Seal of the Committee)


09/9/17
D. S. N. Pathak, J.
Respondent/O.P.

Sign. of Advocate Member